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O.A. No.72/2012

ORDER DATED 1st OF FEBRUARY, 2012

G. Kalidas Applicant
Vrs.
Union of India & Others Respondents

Courant:

HON'BLE MR. C.R. MOHAPATRA, ADMINISTRATIVE MEMBER
&
HON'BLE MR. A.K. PATNAIK, JUDICIAL MEMBER

Heard Sri S.R. Mishra, Ld. Counsel appearing for the applicant and Sri S.K. Ojha, Ld. Standing Counsel appearing for the Rlys/Respondents on whom a copy of this O.A. has already been served and perused the materials placed on record.

2. This Original Application has been filed by the applicant with the following prayer:-

"...Direction/Directions be issued to the respondents to pay the last drawn salary i.e., Rs.4500-7000/- by the applicant from the date of joining in open line of Waltair Division, East Coast Railway i.e., 2006."

3. During the course of hearing it was brought to our notice that representation dated 15.02.2011 vide Annexure-A/6 to Respondent No.2 is pending for orders/decision. In view of this, Sri Mishra, prays that the applicant's grievance shall be redressed if Respondent No.2 is directed to consider and dispose of the pending representation within a specific time frame.

4. Having regard to the submissions made and as agreed to by the Ld. Counsel for the parties, without going into the merit of the case, Respondent No.2 is hereby directed to consider and dispose of the pending

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representation vide Annexure-A/6 with a reasoned order within a period of three months from the date of receipt of copy of this order.

5. With the above observation and direction, this O.A. is disposed of at the admission stage itself. No costs.

6. Send copy of this order along with paper books to Respondent No.2 for compliance and free copies of this order be made over to the Ld. Counsel for the parties.


JUDL MEMBER


ADMN MEMBER

K.B